

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 601
IB-59/ND/2024

IN THE MATTER OF:

M/s Aditya Birla Finance Ltd

...PETITIONER

Vs.

M/s. Mica Industries Ltd

...RESPONDENT

Section

U/s 7 of IB Code, 2016

Order delivered on 08.05.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :Mr. Puneet Singh Bindra, Mr. Akshay Sharma, Mr. Rishabh Gupta and Mr. Sameer Sethi, Advs.

For the Respondent/Corporate Debtor :

ORDER

Ld. Counsel on behalf of Financial Creditor and Ld. Counsel on behalf of Corporate Debtor are present. As mentioned in the order dated 12.03.2024 an order of CIRP has already been passed against the same Corporate Debtor and the said matter is pending before the Hon'ble NCLAT and the next date of hearing in that matter is 12.07.2024. However, it is noticed that vide order dated 09.02.2024, notices were issued to the Respondents for filing their response to this petition. List the matter on **23.07.2024** and Ld. Counsel for the Respondent is directed to file their reply before that date.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)